

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Excise Appeal No. 75302 of 2016

(Arising out of Order-in-Original No 25-26/Commr./DGP/15 dated 30.11.2015 passed by Commissioner of Central Excise, Service Tax & Customs, Durgapur.

M/s Steel Authority of India Limited
Steel Plant Durgapur-713203, West Bengal.

..Appellant

VERSUS

Commissioner of Central Excise & S. Tax, Durgapur.
Satyajit Ray Sarani, City Centre Durgapur-713216.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri J. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER No.....75452/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Steel Authority of India Limited, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Tushar